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O.A. No. 508 of 2009
L.R.Nath ... Applicant
Versus
UOI & Ors. ... Respondents

Order dated 3rd November, 2009,

C O R A M
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)

.....
By filing Memo dated 03.11.2009 it has been brought to the notice of this Tribunal by the Learned Counsel for the Applicant that meanwhile his grievance having been rejected by the Respondents and communicated in letter dated 26.10.2009, he has preferred appeal to the General Manager on dated 28.10.2009. In view of the above, Learned Counsel for the Applicant seeks leave of this Tribunal to withdraw this OA in order to file a fresh Original Application bringing the developments ^{which} took place meanwhile. Having heard Mr. Das, Learned Counsel for the Applicant and Mr. S.K.Ojha, Learned Standing Counsel appearing on notice for the Respondents, this Original Application is dismissed as withdrawn with liberty to file fresh OA if so advised.

Member (Admn.)